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Title: Need to categorize scheduled castes (SCs) into sub-castes (i.e ABCD) on the basis of population and fix up percentage of reservation for them.

DR. M. JAGANNATH (NAGAR KURNOOL): Mr. Chairman, Sir, thank you. The Government of India had constituted one-man Commission, Durai Swamy Raj Commission, to inquire into and suggest measures to be taken to categorise Scheduled Castes, 59 sub-castes into A, B, C, D categories or groups basing on the population percentage and fix up percentage of distribution of Scheduled Castes reservation in Andhra Pradesh to each category.

During the Telugu Desam regime, it was implemented and all the groups got the fair deal and there was uniform development. The Supreme Court, on technical grounds, has recently struck this down with the observation that the State Governments are not competent to do this.[\[MSOffice84\]](#) The Government of India is only competent to do that. ...(*Interruptions*)

Sir, I am coming to my demands. Afterwards, the Legislative Assembly of Andhra Pradesh has unanimously passed a resolution in favour of categorization of 59 sub-castes of Scheduled Castes into A,B,C, D groups and sent it to the Government of India to take further course of action by amending the Constitution so that this could be practised in Andhra Pradesh. ...(*Interruptions*) Sir, I am coming to my demands.

All political parties' delegation of Andhra Pradesh met the hon. Prime Minister and all the political parties' leaders here. ...(*Interruptions*)

Sir, though Justice Durai Swamy Raj Commission was announced five months back, but the actual work of Commission has not yet started. This will deprive of the Madiga and its allied sub castes yet another academic year, and percentage share of jobs to the youth. ...(*Interruptions*) If Commission fails to submit its report early, the Madiga and its allied sub castes are going to lose one more academic year and job opportunities for their youth.

So, Sir, through you I would request the Government of India to see that the Durai Swamy Raj Commission expedites its work and submit its report to the Government of India so that the Constitutional (Amendment ) Bill is taken up in the Parliament.